

ITEM NO.7

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3827/2011

(From the judgement and order dated 16/03/2011 in CRLMB No.
3331/2011 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CHARANJEET SINGH DUTTA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date: 31/05/2011

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
[VACATION BENCH]

For Petitioner(s)

Mr. K.T. S. Tulsi, Sr. Adv.
Mr. Ajai Digpal, Adv.
Mr. Avijit Bhushan, Adv.
Ms. Garima Prashad, Adv.
Ms. Laxmibai Leitantham, Adv.
Mr. Raj Kamal, Adv.
Ms. Arti Bansal, Adv.
Mr. Neeraj, Adv.

For Respondent(s)

Mr. Ajay Kumar Singh, Adv.
Mr. Shrish Kumar Misra, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. K.T.S. Tulsi, learned Senior Counsel
for the petitioner and Shri Ajay Kumar Singh,
learned counsel for the State and carefully perused
the record.

SLP(Crl.) No. 3827 of 2011

In our view the reasons assigned by the High
Court for declining bail to the petitioner do not
suffer from any legal infirmity warranting

interference under Article 136 of the Constitution
of India.

The Special Leave Petition is, accordingly,
dismissed.

(KALYANI GUPTA)
COURT MASTER

(PHOOLAN WATI ARORA)
COURT MASTER